

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:3998
ANSWERED ON:05.09.2012
AUDIT OF DIAL
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Will the Minister of FINANCE be pleased to state:

- (a) whether it is the jurisdiction of Comptroller and Auditor General (CAG) to conduct audit of Delhi International Airport Limited (DIAL);
- (b) if so, the reasons that CAG has not conducted audit of DIAL who will earn Rs. 1.63 lakh crore over a period of 60 years;
- (c) whether public-private partnership of Cairn-ONGC has been covered under CAG ambit; and
- (d) if so, the reasons for not conducting audit of DIAL, Airports Authority of India Limited so far?

Answer

MINISTER OF STATE FOR FINANCE (SHRI NAMO NARAIN MEENA)

(a) In DIAL, 26% shareholding is held by Airports Authority of India and 74% by Joint Venture Consortium of privates entities led by M/s GMR. Thus DIAL is a private entity and is not under the audit jurisdiction of C&AG. Agreements entered with DIAL by both AAI and Ministry of Civil Aviation to the extent these affect AAI and Ministry are under audit jurisdiction of C&AG .

(b) As per position brought out in (a) above the Performance Audit Report of C&AG on Implementation of Public Private Partnership - Indira Gandhi International Airport, Delhi has been carried out and laid in the Parliament.

(c) Audit of Production Sharing Contracts of two hydrocarbon blocks (RJ-ON-90/1 and CB-OS-2) where Cairn Energy India Limited and ONGC Limited have participating interests, has been conducted on the request made by the Government of India. Follow-up audit of Production Sharing Contract of RJ-ON-90/1 block is in progress.

In addition, financial audit of expenditure incurred by ONGC to the extent of participating interest of the Company in the above mentioned two blocks is conducted by the CAG under section 619 of the Companies Act, 1956 while conducting audit of annual financial statements of ONGC,

(d) Does not arise in view of (a) and (b) above.